

THE ODISHA DEVELOPMENT AUTHORITIES (AMENDMENT) BILL, 2015

A

BILL

**FURTHER TO AMEND THE ODISHA DEVELOPMENT AUTHORITIES
ACT, 1982.**

**BE it enacted by the Legislature of the State of Odisha in the Sixty-sixth Year
of the Republic of India as follows:—**

*Short title and
commencement.*

1. (1) This Act may be called the Odisha Development Authorities
(Amendment) Act, 2015.

(2) It shall come into force on such date as the State Government
may, by notification, appoint.

*Amendment of
section 2.*

2. *In section 2 of the Odisha Development Authorities Act, 1982*
(hereinafter referred to as the principal Act),—

*Odisha Act
14 of 1982.*

(a) after clause (ix), the following clause shall be inserted, namely:—

"(ix-a) "Developer Entity" means an individual or body of individuals and includes a company or association whether incorporated or not, a co-operative society or a corporate body, or an agency, national or international, to whom a license is given to undertake development within the framework of a development plan or development scheme duly approved under this Act ;

(b) in clause (xv), after the words "town planning scheme" and before the words "as a final plot", the words "or in development scheme or approved layout of land", shall be inserted;

(c) after clause (xix), the following clauses shall be inserted, namely:—

"(xix-a) "Land Pooling Scheme " means a scheme for assembly of small land parcels under different ownerships, voluntarily, into a large land parcel and return of a part of the reconstituted land to the owners with a provision of infrastructure in a planned manner;

(xix-b). "Local Authority" means an urban local body, and includes Zilla Parishad, Panchayat Samiti or Gram Panchayat constituted under the provisions of the relevant Act for the control and management of development of the areas under their jurisdiction;";

(d) after clause (xxxvii), the following clause shall be inserted, namely:—

"(xxxvii-a) "Special Purpose Vehicle" means a body constituted as a company, trust or other entity for a specific purpose, which shall include activities limited to those for accomplishing the purpose of the company, trust or other entity, as the case may be, ";

(e) after clause (xxxviii), the following clause shall be inserted, namely :—

"(xxxviii-a) "Transferable Development Rights" means a development right to transfer the potential of a plot designated for a public purpose in a development plan, expressed in terms of total permissible built up space calculated on the basis of floor area ratio allowable for that plot, for utilization by the owner himself or by way of transfer by him to someone else from the present location to a specified area within the development plan, as additional built up space over and above the permissible limit, in lieu of compensation for the surrender of the concerned plot free from all encumbrances to the Authority; " ; and

- (f) for clause (xli), the following clause shall be substituted, namely:—

"(xli) "urban local body" means municipality as defined in clause (e) of article 243P of the Constitution of India;"

Amendment of
section 3.

3. In section 3 of the principal Act, —

- (a) after sub-section (3), the following proviso shall be inserted, namely:—

"Provided that the State Government may, by notification and in accordance with such rules as may be made in this behalf, exclude any area from a development area of two or more Development Authorities and declare such area or areas as so excluded to be a development area for the purposes of this Act and assign a name to such area and constitute for the said development area a Development Authority with effect from such date as may be specified therein;" and

- (b) after sub-section (3), the following sub-sections shall be inserted, namely:—

"(3-a) Notwithstanding anything contained in this Act, if the State Government is satisfied that proper development of development area can be ensured if two or more Development Authorities are amalgamated into a single Authority, the State Government may, after consultation with such Authorities and

on such terms and conditions, as may be specified, by notification, direct such amalgamation and constitute an Authority with effect from the date of such notification.

(3-b) From the date of such notification, —

- (a) all properties, funds and dues which are vested in or be realizable by the existing Authorities, shall vest in or be realizable by the Authority so constituted after such amalgamation;
- (b) all liabilities which are enforceable against the amalgamated Authorities shall be enforceable against the Authority so constituted after such amalgamation;
- (c) for the purpose of carrying out any development which has not been carried out by the amalgamated Authorities and for the purpose of realizing properties, funds and dues as referred to in clause (a), the function of the amalgamated Authorities shall be discharged by the Authority so constituted after such amalgamation.”;

(c) in sub-section(5), —

(i) in clause (f), for the words “an Urban Designer or Architect member”, the words “an Environment member”, shall be substituted ; and

(ii) for clause (h), the following clause shall be substituted, namely: —

“(h) Chairpersons of urban local bodies, not exceeding three comprised within the development area, as may be nominated by the State Government, members, ex officio.”; and

(d) after sub-section (5),the following proviso shall be inserted, namely:—

“Provided that the State Government may appoint such other two members as may be considered by it, in addition to the members stated above, for any Authority, as the State Government may deem fit and such members, if appointed in

any Authority, shall be subject to same terms and conditions as are applicable to the members appointed under clauses(c) to (f)."

Insertion of new section 3A.

"Declaration of Special Planning Area and Designation of Special Planning Authority.

4. After section 3 of the principal Act, the following section shall be inserted, namely:—

3A. (1) Any Authority may, by notification, declare a part of the development area under its jurisdiction to be a Special Planning Area.

(2) As soon as may be, after the declaration of Special Planning Area under sub-section (1), the Authority may, by notification, designate a Local Authority or other Authority constituted or incorporated under the provisions of any State Act, to be Special Planning Authority for such Special Planning Area.

(3) Any power exercisable by the Authority under this Act except the power to make regulations, may also be exercised by such Special Planning Authority to such limits and on such terms and conditions as may be specified in the notification issued by the Authority in this behalf."

Amendment of section 4.

5. In section 4 of the principal Act, after sub-section (4), the following sub-section shall be inserted, namely:—

"(5) Notwithstanding anything contained in this Act or Rules or Regulations made thereunder, the State Government may, at the instance of any Local Authority or Department of the State Government or any other Authority constituted or incorporated under the provisions of any State Act or otherwise, direct any Authority for transfer of any Officer or employee of such Authority, by way of deputation, to such Local Authority or Department of the State Government or any other Authority constituted or incorporated under the provisions of the State Act for such period not exceeding six years at a time and on such terms and conditions, as may be specified in the direction and the provision of sub-section (4), shall apply to such deputation mutatis mutandis."

Insertion of new section 6A.

6. After section 6 of the principal Act, the following section shall be inserted, namely:—

*Constitution of Special Purpose Vehicle.

6A. The Authority may, for the purpose of carrying out any of the objects of this Act and with the approval of the State Government, constitute as many Special Purpose Vehicles as may be considered necessary consisting wholly of members or partly of members and partly of other persons."

Amendment of section 7.

7. In section 7 of the principal Act, after the words, "according to plan" and before the words "and for that purpose the Authority", the words "by itself or through a Special Purpose Vehicle constituted for the purpose or through an agency or a Developer Entity", shall be inserted.

Amendment of section 10.

8. In section 10 of the principal Act, after sub-section (2), the following sub-section shall be inserted, namely:—

"(3) For the purpose of effective and dynamic planning mechanism, a Zonal Development Plan may be divided into various sectors and it shall indicate the manner in which the land in each sector is proposed to be used and the stages at which any such development of sectors shall be carried out."

Insertion of new sections 10A and 10B.

9. After section 10 of the principal Act, the following sections shall be inserted, namely:—

*Preparation of local development plan.

10A.(1) Simultaneously with the preparation of zonal development plan or as soon as may be thereafter, the Authority shall proceed with the preparation of local development plan for each of the sectors into which the area covered by zonal development plan has been divided:

Provided that the Authority may proceed with the preparation of local development plan for any area, which is part of the development area, but for which no interim, comprehensive or zonal development plan, has been prepared and in such cases, local development plans so prepared shall be incorporated as such in those development plans, as and when they are prepared and approved by the Authority.

(2) A local development plan shall contain a site plan with a detailed road network plan for providing access to each plot and the proposed use of each plot of land in the areas under local development plan with provision of amenities besides the matters provided in sub-section (2) of section 10.

Reservation of
land for housing
for poor.

10B. The Authority shall, at the time of preparation of development plans, earmark twenty percentum of the vacant land under residential land use for making provisions of housing facilities for Economically Weaker Sections and Lower Income Group categories.

Explanation. — For the purpose of this section, the expression, —

- (i) "Economically Weaker Section" means the section of persons whose household income is up to the limit prescribed by the State Government, from time to time; and
- (ii) "Lower Income Group" means group of persons whose household income is up to the limit prescribed by the State Government, from time to time. "

Amendment of
section 13.

10. In section 13 of the principal Act, after sub-section (4), the following sub-section shall be inserted, namely:—

"(5)After coming into operation of local development plan, the provisions of interim, comprehensive and zonal development plans pertaining to such area, shall stand modified and altered to the extent the provisions of Local Development Plan are at variance with such development plans."

Amendment of
section 15.

11. In section 15 of the principal Act, —

- (a) in sub-section (1), in clause (i), in the opening portion, for the word "subdivide", the words "subdivide or amalgamate through lay out", shall be substituted;
- (b) in sub-section (1), in clause (i), for the words "right of way to all the plots", the words "right of way to all final plots", shall be substituted; and

(c) after sub-section (3), following sub-section shall be inserted, namely: —

"(4) The State Government may exclude certain categories of development having such low risk as may be prescribed, from the conditions of prior approval, if such development conforms to such terms and conditions as may be prescribed."

Amendment
of section 16.

12. In section 16 of the principal Act, —

(a) in sub-section (1), in clause(a), after the word, "subdivide" and before the words "his land", the words "or amalgamate", shall be inserted;

(b) in the proviso to sub-section (3), after the words "development charges" and before the words "if any", the words "and City Infrastructure Impact fee", shall be inserted.

Insertion of new
section 16A.

13. After section 16 of the principal Act, the following section shall be inserted, namely:—

"Common
Application
Form for
permission.

16A.(1) Notwithstanding anything contained in this Act or in the Rules or Regulations made thereunder, for the purpose of simplification of process for grant of permission by the Authority under section 16, the State Government may prescribe Common Application Form to be used by persons requiring such permissions.

(2) Every person shall make a Common Application to the Authority in such Form, in such manner and subject to such conditions as may be prescribed.

(3) On receipt of Common Application Forms, the Authority shall transmit copies of such applications to all such Departments and Agencies of the State Government from which No Objection Certificates are required before grant of permission by the Authority and such Departments and Agencies of the State Government shall consider for grant of such No Objection Certificates to the

Authority as per the time limits fixed in the rules and in the event of failure of any Department or Agencies of the State Government to communicate their views within the time limits fixed, then No Objection Certificates shall be deemed to have been obtained.

(4) The State Government may make rules for prescribing the detailed procedures for processing of Common Application Forms by Departments and Agencies of the State Government, and also on other such matters as required in this regard.

(5) Notwithstanding anything contained in this section, any application pending immediately before the commencement of the Odisha Development Authorities (Amendment) Act, 2015 shall be considered in accordance with the provisions existing prior to such commencement.”

Insertion of section 20A.

14. After section 20 of the principal Act, the following section shall be inserted, namely:—

“Grant of Occupancy Certificate.

20A. On receipt of Completion Certificate under section 20, the Authority shall consider for grant of Occupancy Certificate in such Form for authorizing occupation of the building or the premises in part or full, on payment of such fees and on such terms and conditions as may be prescribed.”

Amendment of section 21.

15. In section 21 of the principal Act, after sub-section (4), the following sub-sections shall be inserted, namely:—

“(5) For the purpose of implementation of the provisions of development scheme specially when lands, covered under such scheme, do not belong to the State Government and to provide for mechanism for carrying out matters related to clauses (a), (d), (h), (j) and (o) of sub-section (3), and to carry out such other matters not inconsistent with the object of this Act, the State Government may make rules for execution of Land Pooling Schemes for successful implementation of development schemes which shall prescribe for matters related to declaration of intention, reservation and allotment of land under Land Pooling Scheme, methods of verification of land

records, provisions to deal with disputed ownership, effect of declaration of intention, manner of preparation of such schemes.

(6) The Authority may, on such terms and conditions as may be prescribed by regulations to be made in this behalf, grant a license to a Developer Entity for framing and executing a development scheme in respect of Land Pooling Scheme in the development area, on behalf of the Authority."

Insertion of
new section
31 A.

16. After section 31 of the principal Act, the following section shall be inserted, namely:—

"Effect of
sanction of
Draft Town
Planning
Scheme.

31A.(1) Where a draft scheme has been sanctioned by the State Government under sub-section (2) of section 31(hereinafter referred to as the sanctioned draft scheme), all land required by the Authority for the purposes specified in clauses (d), (i) and (n) of sub-section (4) of section 22 shall vest absolutely with the Authority free from all encumbrances.

(2) Nothing in sub-section (1) shall affect any right of the owner of the land so vested for the purpose mentioned in that sub-section.

(3) Provisions of sections 51 and 52 shall, mutatis mutandis, apply to the sanctioned draft scheme as if, the sanctioned draft scheme were a preliminary town planning scheme."

Amendment
of section 32.

17. In section 32 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely:—

"(1) On or after the date on which declaration of intention has been made by the Authority under sub-section (1) of section 23 and duly published as required under sub-section (2) thereof, no person shall, within the area in respect of which the intention has been declared, carry out any development unless such person has applied for and obtained necessary permission from the Authority for doing so in the form as may be prescribed."

Amendment
of section 33.

18. In section 33 of the principal Act, after sub-section (1), the following proviso shall be inserted, namely:—

"Provided that the State Government may, on the request made by the Authority, appoint a Valuation Officer within one month from the date of publication of the draft town planning scheme under sub-section(3) of section 24."

Amendment
of section 38.

19. In section 38 of the principal Act, in sub-section (3), for the words "The President shall be from among the Officer of the Orissa Superior Judicial Service (Senior Branch)", the words "The President shall be a person who is or has been, a District Judge or Additional District Judge in the State of Odisha", shall be substituted and the following proviso shall be added, namely: -

"Provided that such District Judge or Additional District Judge must not have been prematurely retired."

Amendment of
section 74.

20. For section 74 of the principal Act, the following section shall be substituted, namely:—

"74.(1) The Authority may acquire, movable or immovable properties by purchase, exchange, gift, lease, mortgage or by any other method permissible under law, in accordance with the rules and regulations made for this purpose.

(2) The Authority may, with the written consent of the owner, acquire any land or property or both for providing infrastructure, amenities and facilities for public purposes by way of according Transferable Development Rights (TDR) through issue of Development Rights Certificate in lieu of payment towards cost of land and property, in such manner and on such terms and conditions, as may be prescribed:

Provided that the Transferable Development Rights may be arrived at on the basis of relative land values and equivalent amount of both export and import areas as per the bench mark value fixed for such area and such Right may be utilised as additional built up space by the owner who can use this either by himself or transfer it to any other person in full or in part for use

within the development area as prescribed or offset the money against the fees and charges payable for development permission subject to fulfilment of all other rules and regulations governed for construction of buildings.

(3) The Authority may, with the consent of the owner, and in the manner prescribed, acquire land and built up space for public purposes, indicated in an approved development plan, by permitting in the form of built up space guided by permitted Floor Area Ratio in addition to built up space required for the amenity, in lieu of the cost of land and the built-up space payable to the owner for the amenity transferred to the Authority. "

Insertion of section 75A.

21. After section 75 of the principal Act, the following section shall be inserted, namely:—

"Creation and Management of Land bank.

75A. (1) Every Authority shall create and maintain a Land Bank in which land acquired under section 72 to section 75, shall be kept recorded for furtherance of the objects of the Act.

(2) The Land Bank shall be managed by the Authority in such manner as may be prescribed in the regulations."

Amendment of section 77.

22. In section 77 of the principal Act, after sub-section (5), the following sub-section shall be inserted, namely:—

"(5-a) The State Government may direct any Authority, to constitute and maintain a Comprehensive Development Plan Infrastructure Development Fund (CIDF), into which such money, fees or charges shall be credited as may be specified in such direction and the same is to be utilised, for such purposes, in such manner and subject to such conditions and exceptions as may be directed by the State Government."

Amendment to Chapter-IX.

23. In Chapter-IX of the principal Act, in the opening portion, for the words "Levy of Development Charges", the words and commas "Levy of Development charges, City Infrastructure Impact fees, User Fees etc.", shall be substituted.

Amendment of section 84.

24. In section 84 of the principal Act, for the words and figure "at such rate not exceeding maximum rates specified in section 85 as it may

determine", the words "at such rates as the State Government may, by notification, specify, from time to time, in this behalf", shall be substituted.

Amendment
of section 85.

25. In section 85 of the principal Act, the first proviso to sub-section (2) shall be omitted and the word "further" appearing in the second proviso thereto shall be omitted.

Insertion of new
section 86A.

26. After section 86 of the principal Act, the following section shall be inserted, namely:—

"Levy of City
Infrastructure
Impact Fee.

86A. (1) The Authority may levy City Infrastructure Impact Fee, for the purpose of creation of city level infrastructure facilities as specified in the development plan in operation and such other purposes, at such rate as may be prescribed in the regulation for all —

- (a) commercial buildings;
- (b) apartments and group housing buildings; and
- (c) multistoried building including, residential, commercial or Institutional or Educational.

(2) The City Infrastructure Impact Fee levied under sub-section (1) shall be payable at the time of grant of permission.

(3) All such fees collected shall be credited and maintained in Comprehensive Development Plan Infrastructure Development Fund (CIDF) and same shall be utilized for development of city level infrastructure:

Provided that, no such fees shall be levied during grant of permission for building of Government's Departments and Statutory Bodies established under the provisions of any Act, but such exemptions shall not be available to such buildings which are constructed under commercial projects."

Amendment
of section 87.

27. In section 87 of the principal Act, in sub-section (1), for the words "from among the officers of the Odisha Superior Judicial Service (Senior Branch)", the words "who is or has been a District Judge or Additional District Judge in the State of Odisha", shall be substituted and the following proviso shall be added, namely:—

"Provided that such District Judge or Additional District Judge must not have been prematurely retired."

Amendment
of section 91.

28. In section 91 of the principal Act, in sub-section (1),—

(a) after the words "removed by demolition" and before comma and the words ", filing or otherwise", the words "or secured by sealing" shall be inserted; and

(b) for the words "cause to be removed the development and the expenses of such removal", the words "cause to be removed the development or seal or cause to be sealed such development and the expenses incurred therefor", shall be substituted.

Amendment
of section 92.

29. In section 92 of the principal Act, in sub-section (2), after the words "all his assistants and workmen from the place of development" and before the words "within such time", the words "and to secure such place of development by sealing", shall be inserted.

Amendment
of section 102.

30. In section 102 of the principal Act, after the words "as arrear of land revenue", occurring at the end, the words "and the State Government may appoint an officer of the Authority as Certificate Officer who shall be deemed to be the Certificate Officer within the meaning of the provisions of the Odisha Public Demands Recovery Act, 1962 to recover such dues of the Authority.", shall be added.

Odisha Act 1
of 1963.

Amendment
of section 111.

31. In section 111 of the principal Act,—

(a) in sub-section (1), after the words and figure "under section 6" and before the words "as may be mentioned therein", the words and the figures "or Special Purpose Vehicle constituted under section 6A or Special Planning Authority designated under section 3A", shall be inserted; and

(b) in sub-section (2), after the words "by such officer" and before the words "as may be mentioned therein", the words and the commas "or such Committee, to be constituted by the State Government for the purpose.", shall be inserted.

Amendment
of section 119.

32. In section 119 of the principal Act, after sub-section (2), the following sub-section shall be inserted, namely:—

"(3) The person requiring a permission for development on a final plot which has been recorded as agricultural land in the record of rights and which has been carved out and approved under the town planning scheme, development scheme or land pooling scheme or permitted under the provisions of section 16 of the Act, shall not require a written permission for conversion of the use of land for the purpose other than agriculture under the provisions of section 8A of the Odisha Land Reforms Act, 1960 and rules made thereunder, but shall pay the conversion fees at the rate provided in section 8A of that Act which shall be credited to the Comprehensive Development Plan Infrastructure Development Fund referred to in sub-section (5-a) of section 77. "

Odisha Act
16 of 1960.

Amendment
of section 124.

33. In section 124 of the principal Act, in sub-section (2), for clause (xxii), the following clauses shall be substituted, namely:—

"(xxii) the principles and guidelines in accordance with which development may be undertaken or regulated,—

(a) in respect of planning standards like transit oriented development, wetland development, water sensitive planning and design;

(b) in respect of urban design and built form guidelines;

(c) in respect of conditions and restrictions to promote sustainable development and urban transport including street design guidelines and to prescribe institutional framework for implementation of the same; and

(d) in respect of special conditions and restrictions in accordance with which development may be undertaken or regulated in a development area or in any part of the development area or special planning area, as the case may be;

(xxiii) any other matter which has to be or may be prescribed by regulations."

STATEMENT OF OBJECTS AND REASONS

Necessity to amend the Odisha Development Authorities Act, 1982 (Odisha Act 14 of 1982) was felt to bring changes in constitution and administration of Authorities, method of preparation of Development Plans and development of lands, methods of land assembly for the purpose of securing planned development, promotion of affordable housing to achieve objectives of Housing for All, provision of land and finance to Authorities for implementation of development plans and to strengthen the provisions of enforcement mechanism available in the Act.

1. Constitution and Administration of Authorities:

Provisions have been proposed for amalgamation of two or more Authorities into single Authority, appointment of Environment Member and additional upto two Members in the Authorities. Provisions for constitution of Special Purpose Vehicles (SPV) and Special Planning Authorities (SPA) have been proposed to be made to take up intensive development of a particular area under the jurisdiction of Development Authorities. These amendments will also facilitate private sector participation in urban development.

It is further proposed to provide for transfer of employees of one Authority to other Local Bodies and Departments or Agencies of the State Government on deputation basis.

2. Development Plan and Development of Land:

It is also proposed for preparation of micro level plan to be called Local Development Plan (LDP) within the framework of Comprehensive Development Plan (CDP) and Zonal Development Plan (ZDP). Secondly, it is also proposed to keep provision for lay-out approvals for Plotted Development Schemes amalgamating land parcels, being developed by private developers.

3. Land Assembly Methods:

To facilitate implementation of CDP and achieve planned development, various methods such as Land Pooling Schemes, Transferable Development Rights and Accommodation Reservation, have been proposed to be provided in the Act through amendments. Similarly, amendments are being

proposed in provisions relating to Town Planning Schemes, to bring it at par with best practices in other States.

4. Promotion of Affordable Housing:

To achieve objectives of Housing for All, provisions have been proposed in the amendments to reserve at least 20% of vacant land earmarked for residential land use in development plans for Affordable Housing Projects. Provisions to set up single window facility for according faster building plan approvals by bringing in Common Application Form (CAF) mechanism and exempting low risk development, if the plan adheres and conforms to norms prescribed, from taking prior approval of Authority before start of construction, grant of occupancy certificates and to remove dual control over conversion of land use, have been proposed.

5. Provision of Land and Finance to implement Comprehensive Development Plan:

It is further proposed to keep new provisions for creation of Land Bank to be maintained by the Development Authorities and for constitution and management of CDP Infrastructure Development Fund (CIDF) by each Authority. Amendment has also been proposed in the provisions relating to development charges to make it flexible and more implementable. Further, it has been proposed to keep provisions to levy City Infrastructure Impact Fee on Buildings used for commercial purpose, apartment and multi-storied buildings. This will help the Authorities to get land and finance for implementation of the development plans.

In order to effectively enforce provisions of Planning and Building Standard Regulations, proposals have been made for sealing of unauthorised premises, if required, before demolition of unauthorized constructions is taken up.

The Bill seeks to achieve the above objectives.

PUSPENDRA SINGH DEO

Member-in-Charge

ANNEXURE

[Extract from the Odisha Development Authorities Act, 1982 (Odisha Act 14 of 1982)]

** ** ** **

Definitions.

2. In this Act, unless the context otherwise requires -

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(xv) "final plot" means a plot reconstituted from an original plot and allotted in a town planning scheme, as a final plot;

** ** ** **

(xli) "urban local body" means a municipal council or a notified area council constituted under the Orissa Municipal Act, 1950 (Orissa Act 23 of 1950)

** ** ** **

Declaration of development areas and constitution of Development Authority.

3.(1)

** ** ** **

(2)

** ** ** **

(3) As soon as may be after the declaration of a development area under Subsection (1), the State Government shall, by notification, constitute for the said development areas Development Authority with effect from such date as may be specified therein.

** ** ** **

(5) The "Authority" shall consist of the following members, namely:

(a) a Chairman, who shall be appointed by the State Government;

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(f) an Urban Designer or Architect-member, to be appointed by the State Government;

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(h) the Chairman of Urban local bodies comprised within the development area, member, ex officio.

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Objects of the Authority.

7. The objects of the Authority shall be to promote and secure the development of all or any of the area comprised in the development area concerned according to plan and for that purpose the Authority shall have power to acquire hold manage and dispose of land and other property, to carry out building engineering mining and other operations, to execute works in connection with supply of water and electricity, disposal of sewage, and other services and amenities and generally to do anything (including controlling development and coordinating developmental programmes of related agencies) necessary or expedient for purposes of such development and for purposes incidental thereto :

Provided that save as provided in this Act, nothing contained in this Act shall be construed as authorising the disregard by the Authority of any law for the time being in force.

Prohibition of development without permission.

15. (1)

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** ** ** **

(i) subdivide any land for utilising, selling, leasing out or otherwise disposing it of unless he, after obtaining written permission from the Authority, lays down and makes a street or streets giving access and right of way to all the plots into which he intends to subdivide the land so as to connect them with an existing public or private street and also provides amenities, if any, specified by the development plan in operation or regulations pertaining to planning or building standards made in this behalf;

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Application for permission.

16.(1) Every person including a department of the Central Government or a State Government or a local authority or a body corporate constituted under any law intending to

(a) subdivide his land for utilising, selling, leasing out or otherwise disposing it of; or

(2) ** ** ** **

(3) On receipt of any application for permission under Sub-section (1), the Authority shall furnish the applicant with a written acknowledgment of its receipt and after making such enquiry as it considers necessary in relation to any matter specified in the development plan in operation or in relation to the regulations pertaining for planning and building standards or in relation to any other matter as may be prescribed under regulations, shall by order in writing, either grant the permission, subject to such condition, if any, as may be specified in the order or refuse to grant such permission:

Provided that where the provisions of Chapter IX have been brought into force in any area under the jurisdiction of the authority and the application for permission under Sub-section (1) relates to such area, the Authority shall not grant permission unless development charges, if any, have been paid in respect of the land or building to which the permission relates:

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Restriction on use and development of land after publication of draft town planning scheme.

32. (1) On or after the date on which a draft town planning scheme is published under Clause (a) of Sub-section (3) of Section 24, no person shall, within the area included in the scheme, carry out any development unless such person has applied for and obtained the necessary permission for doing so from the Authority in the form prescribed by rules.

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Appointment of Valuation Officer.

33. (1) Within one month from the date on which the sanction of the State Government to a draft town planning scheme is notified in the

Gazette the State Government shall appoint a Valuation Officer, possessing such qualifications as may be prescribed by rules for the purpose of such town planning scheme and provide him with such number of officers and staff as may be considered necessary and his duties shall be as hereinafter provided.

Constitution of Board of Appeal.

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38. (1) ** ** ** **

(2) ** ** ** **

(3) The President shall be from among the Officer of the Orissa Superior Judicial Service (Senior Branch) and the members shall be persons having knowledge and experience in valuation of land, town planning or civil engineering.

Levy of development charges.

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74. The Authority may acquire movable or immovable properties by purchase, exchange, gift, lease, mortgage or by any other method permissible under law.

84. Subject to the provisions of this Act and the rules made thereunder, the Authority may, with the previous sanction of the State Government, by notification levy a development charge on lands and buildings within the area under its jurisdiction at such rate, not exceeding the maximum rates specified in Section 85, as it may determine:

Provided that different rates of development charges may be specified for different parts of the relevant area or areas and for different uses.

Rates of development charges.

85. (1) ** ** ** **

(2) The rates of development charges shall be determined

(a) in the cases of development of land, at a rate to be specified per hectare, and

(b) in the case of development of a building at a rate to be specified per square metre of the floor area of the building:

Provided that no such rate shall exceed fifty thousand rupees per hectare in the case of development of land, and fifteen rupees per square metre in the case of development of a building.

Provided further that where land appurtenant to a building is used for any purpose independent of a building, development charge may be levied separately for such use also.

** ** ** **

Tribunal.

87.(1) The State Government may, by notification constitute a Tribunal, which shall consist of one person only to be appointed by the State Government from among the officers of the Orissa Superior Judicial Service (Senior Branch).

** ** ** **

Removal of unauthorised development.

91.(1) Where any development has been commenced or is being carried on or has been, completed in contravention of the development plan or without the permission approval or sanction referred to in Section 15 or in contravention of any condition subject to which such permission, approval or sanction has been granted or any development deemed to be a development undertaken carried out or completed without a permission as referred to in Section 15 under Clause (b-I) of Sub-section (2) of Section 128 any officer of the Authority empowered by it in this behalf, may in addition to any prosecution that may be instituted under this Act, make an order directing that such development shall be removed by demolition,

filing or otherwise by the owner thereof or by the person at whose instance the development has been commenced or is being carried out or has been completed, within such period not being less than five days and more than fifteen days from the date on which a copy of the order of removal, with a brief statement of the reasons therefor, has been delivered to the owner or that person as may be specified in the order and on his failure to comply with the order, the officer of the Authority may remove or cause to be removed the development and the expenses of such removal shall be recovered from the owner or the person at whose instance the development was commenced or was being carried out or was completed as arrears of land revenue:

Provided that no such order shall be made unless the owner or the person concerned has been given reasonable opportunity to show cause why the order should not be made.

Powers to stop unauthorised development.

	**	**	**	**
92.(1)	**	**	**	**

(2) Where such development is not discontinued in pursuance of the order under Sub-section (1), the Authority or the officer of the Authority, as the case may be, may require any police officer to remove the person by whom the development has been commenced and all his assistants and workmen from the place of development within such time as may be specified in the requisition and such police officer shall comply with the requisition accordingly.

Mode of recovery of dues of the Authority.

	**	**	**	**
102.	Any money due to the Authority on account of fee or charges, or from the disposal of lands buildings or other properties, movable or immovable or by way of rents and profits or in pursuance of any			

agreement executed by the Authority with any beneficiary may, if the recovery thereof is not expressly provided for in any other provision of this Act, shall be recoverable by the Authority as arrear of land revenue.

Power to delegate.

111. (1) The Authority may, by notification, direct that any power exercisable by it under this Act, except the power to make regulations, may also be exercised by such officer or local authority or committee constituted under Section 6 as may be mentioned therein, in such cases and subject to such conditions, if any as may be specified therein.

(2) The State Government may, by notification, direct that any power exercisable by it under this Act except the power to make rules, may also be exercised by such officer as may be mentioned therein, in such cases and subject to such conditions, if any, as may be specified therein.

** ** ** **

Power of the Authority to make regulations.

124. (1) ** ** ** **

(2) In particular and without prejudice to the generality of the foregoing power, such regulations may provide for

(i) ** ** ** **

** ** ** **

(xxii) any other matter which has to be or may be prescribed by regulations.

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